

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 1419 OF 2012

[Arising out of Order-in-Appeal No: BR(90)Th-I/2012 dated 31st July 2012
passed by the Commissioner of Central Excise (Appeals), Mumbai Zone – I.]

Laxmi Board and Paper Mills Ltd
Plot No. 2, MIDC Area, Kalyan-Bhiwandi Road
Saravali - 421311

... Appellant

versus

Commissioner of Central Excise
Thane – I
Navprabhad Chambers, Ranade Road, Dadar West
Mumbai - 400028

...Respondent

APPEARANCE:

None for the appellant

Shri Sanjay Hasija, Superintendent (AR) for the respondent

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: A / 86948 /2021

DATE OF HEARING:	28/09/2021
DATE OF DECISION:	28/09/2021

PER: CORAM

Appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*